

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 22nd day of August, 1995.

Contempt Petition No. 1547 of 1993

Ram Saran Singh Vs. Chandan Singh Rawat,
Village-Jogipura, Supdt. of Post Office,
Post Office-Banwari Bijnor.
District Bijnor.

TNT

Original Application No. 586 of 1993.

Ram Saran Singh Vs. Supdt. of Post Offices, Bijnor.

CORAM : Hon'ble Mr. T. L. Verma, Member-J-
Hon'ble Mr. S. Daval Member-A.

O R D E R

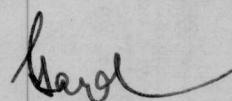
(by Hon. Mr. T. L. Verma, Member-J)

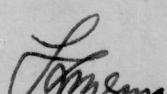
This contempt application has been filed for alleged breach of the interim direction issued by this Tribunal by its order dated 23.4.1993 passed in Original Application No. 586 of 1993. The respondents were directed to go on ^{with} the process of selection. The result of the selection, however, should not be notified till the next date of hearing. The respondents are alleged to have declared the result despite the interim direction issued by this Tribunal.

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2. We have perused the petition and heard the learned counsel for the respondents. According to the respondents, the result of the examination had already been announced before the date on which the interim directions were issued. In addition to the above, the Original Application in which the ^{interim} direction of this Tribunal, giving rise to the present contempt ^{was passed,} petition has been dismissed as devoid of merit. The interim order has ~~thus~~ merged with the final order passed in this case. There is thus, no basis for initiating the contempt proceedings against the respondents.

3. In view of the above, fact that the Original Application has been dismissed as devoid of merit, and having regard to the facts that interim order has been merged with the final order, passed, we find that no case for taking action under the Contempt of Court Act has been made out. This application is, therefore, dismissed and the notices issued to the respondents are hereby discharged.


A.M.


J.M.

VKP/-